

(xi) The provision for compulsory stoppage of proceedings on the intimation of transfer petition has been deleted.

(xii) the scope for the summary trial of cases has been enlarged considerably.

(xiii) The Courts of Sessions have also been empowered to continue the hearing of the case from the stage of evidence reached by his predecessor. Under the old Code the provision was applicable to the Courts of Magistrates only.

2. Many complex factors have brought about the present situation in which a large number of cases is pending in the criminal courts. In the circumstances reform in Judicial Administration has to be a continuous process. Notwithstanding the observation of the Law Commission in its 77th Report that the legal and judicial system in the country is basically sound and by and large suitable, remedial action will be taken whenever any shortcomings in procedure are discovered.

3. One reason for the accumulation of arrears of criminal cases in the courts has been the inadequate number of criminal courts. The Seventh Fin-

ance Commission has recommended grant-in-aid by the Central Government under Art. 275 of the Constitution for the establishment of 402 criminal courts in 15 States. Administrative approval is being given to the States that have come up with proposals in accordance with the recommendations of the Finance Commission.

Amount earmarked for development of Coir Board

*220. SHRI SOMNATH CHATTERJEE:

SHRIMATI SUSHEELA GOPALAN:

Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) what is the amount set apart for development of Coir industry to be utilised by Coir Board during 1978-79 and 1979-80;

(b) how much of it has been utilised and how much lapsed; and

(c) what are the reasons for non-utilisation of funds allocated to an ailing industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) to (c):

(Rs. in lakhs)

Year	Budget Estimates	Amount Sanctioned	Savings	Reasons or Savings
1978-79	102.06	57.80	44.26	Research and Development Scheme
1979-80	120.75	58.90	61.85	could not be put through as the Buildings had not been completed. The Research and Development equipment and Machinery could not be imported and installed. Non-Plan savings has been due to economy measures enforced by Government of India.

Applications for production of Rubber Contraceptives by Maharashtra Industrial and Investment Corporation

*221. SHRI R. K. MHALGI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the State Industrial and Investment Corporation of Maha-

rashtra has submitted an application for producing rubber contraceptives in the joint sector in view of the projected shortfall in their availability as compared to the demand;

(b) the date when the State Corporation's proposal was received;

(c) whether there is considerable delay in clearing this proposal by the Government of India; and

(d) if so, the reasons for the delay and the likely date by which the proposal will be finally cleared?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) Yes, Sir.

(b) 6th September, 1979.

(c) & (d) Certain policy issues are under consideration by the Department of Family Welfare, which is the Administrative Ministry concerned. Once this is completed, a decision will be taken.

Major changes in Police set up

*222. **SHRI LAKSHMAN MALICK:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to bring major changes in the police set up in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) & (b) The Central Government have already appointed a National Police Commission to suggest measures for bringing about improvements in the functioning of the police in the country. The National Police Commission have submitted three reports so far. It is proposed to circulate copies of the reports to State Governments for examination and acceptance of such recommendations as have a direct bearing on making the police more effective.

Improvement of Agia-Medhipara-Phulbari-Tura Road

1976. **SHRI P. A. SANGMA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Meghalaya have submitted a scheme for improvement of Agia-Medhipara-Phulbari-Tura road through the North-Eastern Council; and

(b) if so, whether Government have approved the scheme and given clearance; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) Schemes for improvement of Agia-Medhipara-Phulbari-Tura road have been sanctioned at an estimated cost of Rs. 333.72 lakhs.

Demand for Tyres

1677. **SHRI CHHITU BHAI GAMIT:** Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the demand for tyres is rising and is likely to exceed the existing installed capacity in the country; and

(b) whether Government of Gujarat has approached the Central Government for clearing the project which was sent earlier to the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) The State Government had requested that a directive may be issued to the I.D.B.I. to clear the proposed Gujarat Tyre project with an annual capacity of 4 lakh tyres and tubes for financial assistance. The State Government were informed that according to a study made by the I.D.B.I. a new unit even with a capacity of 5 lakh